

BOOK 19
Acc. No. 2523
Date 25.11

THE
PARLIAMENTARY DEBATES
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 15th December, 1953

*The House met at Half Past One
of the Clock*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-30 P.M.

**MESSAGE FROM THE COUNCIL OF
STATES**

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 10th December, 1953, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1953, which was passed by the House of the People at its sitting held on the 30th November, 1953."

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that I have received the following letter from Shri Chandikeshwar Sharan Singh Ju Deo:—

"I am to inform you that due to illness I am unable to attend the

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current Session of the House of the People and so I request the favour of your kindly granting me leave of absence for the whole of the current Session."

Is it the pleasure of the House that permission be granted to Shri Chandikeshwar Sharan Singh Ju Deo for remaining absent from all meetings of the House during the present session.

Hon. Members: Yes.

Leave was granted.

PAPER LAID ON THE TABLE

SECOND ANNUAL REPORT OF CONSULTATIVE COMMITTEE OF THE COLOMBO PLAN.

The Deputy Minister of Finance (Shri M. C. Shah): I beg to lay on the Table a copy of the Second Annual Report of the Consultative Committee of the Colombo Plan. [Placed in Library. See No. S—209/53.]

**STATEMENT ON ELECTIONS IN
PEPSU AND TRAVANCORE-
COCHIN**

The Minister of Home Affairs and States (Dr. Katju): May I, Sir, with your permission read a short statement on the PEPUSU and Travancore-Cochin elections?

As hon. Members are aware, a Bill to amend the election law in several important respects was introduced in the House during the last session. The Bill has been considered by a Select Committee and its Report was presented to this House a fortnight ago.